

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD.

Original Application No.1157 of 2003.

Allahabad this the 18th of November 2003.

Hon'ble Maj Gen K.K. Srivastava A.M.  
Hon'ble Mr. A.K. Bhattacharjee J.M.

Ganesh Das  
aged about 37 years,  
S/o Shri Amar Chandra,  
R/o 111/B, Prem Nagar,  
Himmatganj, Allahabad.

.....Applicant.

(By Advocate : Sri Rakesh Verma)

Versus.

1. Union of India  
through the General Manager (P)  
Railway Electrification, Newab Yusuf  
Road, Allahabad.
2. The Assistant Signal & Telecom  
Engineer, Railway Electrification,  
Bilaspur.
3. The Chief Project Manager,  
Railway Electrification,  
Danapur.
4. The Chief Signal & Telecom Engineer,  
Railway Electrification,  
Allahabad.

.....Respondents.

(By Advocate : Sri G.P. Agrawal)

O\_R\_D\_E\_R

(Hon'ble Maj Gen K.K. Srivastava, A.M.)

The grievance of the applicant is that though the suspension of the applicant vide order dated 06.05.1994 (Annexure A-I) was revoked on 02.09.1994 (Annexure A-II) and also the chargesheet dated 19.10.1994 was cancelled by order dated 18.03.2002, the applicant claimed for full

pay and allowances for the period of suspension and also for the period when the applicant was not allowed to join the duties, even after cancellation of the chargesheet, has not been considered.

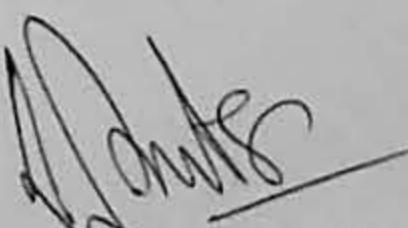
2. Aggrieved by the action of the respondents, applicant filed representation before General Manager (Personnel) Railway Electrification Allahabad on 19.08.2002 but the same has not been decided so far.

3. In our considered opinion, the interest of justice shall better be served if direction is given to General Manager (Personnel), Railway Electrification, Allahabad to decide the representation of the applicant dated 19.08.2002 by a reasoned and speaking order within specified period.

4. In view of the above, the O.A. is disposed of at the admission stage itself with direction to General Manager, Railway Electrification, Allahabad to decide the representation dated 19.08.2002 of the applicant by a reasoned and speaking order within period of two months from the date of communication of this order.

No order as to costs.

  
Member-J

  
Member-A.

Manish/-